CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

07.11.2013

OA No. 724/2013

Mr. Vinod Goyal, Counsel for applicant.

The present OA has been filed by the applicant against the downgrading of his APAR for the years 2008-2009, 2009-2010, 2010-2011 and 2011-2012. From the perusal of the record, it appears that the applicant has made a representation dated 23.06.2011 against downgrading of his APAR for the years 2008-2009 (Annexure A/10), which was decided by the respondents vide order dated 28.11.2011 (Annexure A/11). The applicant did not file any OA being aggrieved by the decision of the respondents.

From the perusal of the record of the OA, it appears that the applicant has not filed any representation against downgrading of his APAR for the years 2009-2010, 2010-2011 and 2011-2012. The applicant is at liberty to file a representation against these APARs also within a period of 15 days. The respondents are directed to consider the same in accordance with the provisions of law expeditiously but not later than a period of two months from the date of receipt of the representation. One post of Assistant General Manager shall be kept vacant till the disposal of the representation filed by the applicant.

(Law)

The applicant will be at liberty to file a substantive OA, if he is aggrieved by the decision on the representation taken by the respondents.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar)
Member (A)

ahq